

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH.

No. O.A. 360 of 1996.

Present : Hon'ble Dr. B. C. Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member (J)

SMT. SONA RANI HELA

Vs.

1. Union of India, through the Secretary, Ministry of Urban Development, Nirman Bhavan, New Delhi-11.

2. Director of Printing, Ministry of Urban Development, Nirman Bhavan, New Delhi - 11.

3. Manager, Govt. of India Press, 1, Temple Street, Calcutta-72.

... Respondents.

For applicant : Mr. N. Bhattacharjee, Counsel.
Mr. G. L. Mitra, Counsel.

For respondents : Mr. S. N. Das, Counsel.

heard on : 3.7.97 :: ordered on : 3.7.97.

O R D E R

B.C. Sarma, AM

The dispute raised in this case is about the grant of /to the applicant's son. compassionate appointment/. The applicant's husband died in harness on 14.3.87 as Safaiwala in the office of the Manager, Govt. of India Press, Calcutta.

2. When the matter was taken up for hearing today, Mr. S. N. Das, 1d. counsel for the respondents, produced before us a letter No. Fc.CAT/CAL/SRH/97/476 dated 12.6.97 addressed to the 1d. counsel, Mr. S. N. Das, written by one B. Ghosh, P. Manager of the Govt. of India Press, Calcutta. A copy of that letter has already been furnished to the 1d. counsel for the applicant. Mr. Das submits that the matter has already been considered and, as it appears from that letter, that the applicant's son would be given offer of appointment as soon as vacancies of Safaiwala in the compassionate appointment quota becomes available.

3. We have heard the submissions of both the parties and perused records. We find that the case of the applicant ^{son} has already been duly considered by the respondents and assurance has already been given to her intimating that offer of appointment shall be given to the applicant's son, Durga Prasad Hela, as and when vacancies in the compassionate appointment ^{the above} quota becomes available. In view of/we are of the opinion that it is no longer necessary to keep the application pending and hence, we dispose of this application with the hope that the applicant's said son shall get the appointment on compassionate ground as soon as possible. No costs.

4. Copy of the letter produced by Mr. S.N.Das, 1d. counsel, may be kept as a part of the record after it has been duly attested by him.



(D. Purkayastha)

MEMBER (J)



(B. C. Sarma)

MEMBER (A)